

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:890
ANSWERED ON:17.08.2007
CANCELLATION OF LEASEDEED
Khaire Shri Chandrakant Bhaurao

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi Development Authority has cancelled the land lease of four schools to vacate and handover the possession of land back to DDA ;
- (b) if so, the details thereof ;
- (c) whether the DDA has taken over the possession of land ;
- (d) if not, the reasons therefor ;
- (e) whether the Government is initiating similar action against other defaulting schools too; and
- (f) if so, the details thereof ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)&(b): The Delhi Development Authority (DDA) has informed that it has cancelled lease deed of four schools viz.,

1. Rukmani Devi Public School,
2. Bal Bharati Public School,
3. Pinnacle Education Society,
4. Gyan Mandir,

for not complying with freeship quota conditions.

(c): No, Sir.

(d): Due to stay by Delhi High Court.

(e)&(f): DDA has issued show cause notices to various defaulting schools based on the report received from Government of National Capital Territory of Delhi.